

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 240/2020

PANNALAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 145746/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 147931/2024 - EXEMPTION FROM FILING O.T.
IA No. 147929/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 02-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE K. VINOD CHANDRAN
(PARTIAL COURT WORKING DAYS BENCH)

For Appellant(s) Mr. Neeraj Shekhar, AOR
Mrs. Kshama Sharma, Adv.
Mr. Ramendra Vikram Singh, Adv.
Mr. Ujjwal Ashutosh, Adv.
Mr. Rajesh Maurya, Adv.

For Respondent(s) Ms. Rupali, Adv.
Mr. Sudeep Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the respondent seeking adjournment on the ground of personal difficulty, list the matter after three weeks.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR